

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Appeal No. 257/252/ND/2022

IN THE MATTER OF:

Deputy Commissioner Of Income Tax, Circle ... Appellant
7(1), New Delhi

Versus

Registrar Of Companies, Delhi & Ors. (M/s ... Respondent
Fly Cheapest Pvt. Ltd.)

Under Section 252(1) of Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

CORRIGENDUM ORDER

The Order dated 02.07.2024 may be read as:

“Due to paucity of time, the matter could not be taken up.

Next date of hearing on **06.08.2024.**”

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)